

Criminal Stamp Reporting

General Defects:-

1. Presentation form not properly filled up.
2. Receipt showing service of copy to AG/Retainer counsel of opposite party/parties has not been filed.
3. Index page has not been filed.
4. Subject column has been left blank/not properly filled in the index page.
5. Paging for petition and annexure is not proper in the index page.
6. Descriptions/details of annexure is not proper in the index page.
7. Petitioner/Petitioners is /are in Jail custody/in remand home is missing on the heading of page no. 1.
8. Cause – title is not proper.
9. Provision of law is not proper.
10. Party position is not proper.
11. Address to the Hon'ble Court is not proper.
12. Certificate by the Oath Commissioner is not proper at page no. 1.
13. Through by the Ld. Advocate with date is missing at page no. 1 and /or lost page of the brief portion.
14. Paging for petition and annexure is not proper.
15. Affidavit has been sworn by the accused petitioner fresh affidavit is required to be filed.
16. Name of the deponent differs with his signature in affidavit.
17. Parental name and/or complete address of the deponent is missing in affidavit.
18. Statements made in affidavit is not proper.

19. Statements regarding status of the deponent/going through the contents of petition and affidavit/verification of paragraphs of the petition/annexure statement/verification is missing in affidavit.
20. Dates in affidavit differs.
21. Affidavit column has not been properly filled up by the Oath Commissioner.
22. The deponent has not been identified by the Advocate Clerk in affidavit.
23. Oath serial number is missing in affidavit.
24. Registration no. of the advocate clerk is missing in affidavit.
25. Thumb impression of the deponent (if any) has not been properly attested by the Advocate clerk in affidavit.
26. Para 2 statement/earlier moved statement has not been verified true to the knowledge in affidavit.
27. Welfare stamp of Rs 2.50 and C.F.S. of Rs 5/- wanting on affidavit.
28. Vakalatnama is not in the Jharkhand High Court format.
29. Vakalatnama for/nomenclature of case with year/cause title is missing/is not proper in Vakalatnama.
30. Name, parental name and address of the petitioner/petitioners differs with Vakalatnama.
31. Signature /name by the side of thumb impression of the petitioner/petitioners differs in Vakalatnama.
32. Vakalatnama has not been executed by the petitioner.
33. Name of the Ld. Advocate and date is missing on the body of Vakalatnama.
34. Signature/thumb impress of the petitioner has not been attested/properly attested by the Jail authority/proper authority in Vakalatnama.
35. Thumb impression of the petitioner/petitioners has not been attested as per the J.H.C Rules in Vakalatnama.

36. Signature of the deponent in affidavit/petitioner in Vakalatnama is not clear. Full name of the deponent/petitioner may be mentioned by the side.
37. Acceptance statement is missing/is not proper on the back of Vakalatnama.
38. Ld. Advocate whose name appear in the through portion of petition has not accepted Vakalatnama.
39. Enrolment no. and address of the Ld. Advocate is missing on the back of Vakalatnama.
40. C.F.S. of Rs 15/- has not been paid on Vakalatnama.
41. Welfare stamp of Rs 250/- has not been affixed on each set of Vakalatnama.
42. Bar Association seal has not been affixed on the back of each set of Vakalatnama.
- 9A Name of the petitioner and his parental name differs with the impugned order/judgment.
- 9B Parental name of the petitioner is missing.
- 9C Address of the petitioner is not complete with respect to P.O. , P.S., District and State name.
- 9D Name of the petitioner does not appear in the impugned order/judgment.
- 9E State of Jharkhand has not been made a party.
- 9F Nomenclature of the opposite party is not proper.
- 9G Necessary party has not been made opposite party.
- 9H Details of the opposite party with parental name and complete address is missing.
43. Petition has not been typed with proper margin on both side.
44. Petition has not been typed with proper spacing between two lines.
45. P.S. name/P.S. Case No./G.R. No./S.T. No./ Name of the court in Para 1 differs with the FIR/Impugned Order /Judgment.
46. P.S name /P.S. case no./G.R. no./S.T. no./Court name/ pending court name is missing in Para -1.

47. Whereby and whereunder clause is missing/is not proper in Para – 1.
48. Pending court name is missing/is not proper in Para -1.
49. Name of the presiding officer is missing/is not proper in Para – 1.
50. Earlier moved statement as per J.H.C. Rules and as per notice dated 30.08.2010 is missing /is not properly stated in Para – 2.
51. Prosecution story is missing/is not proper.
52. Annexure statement is not proper in Para and in index page with respect to documents filed.
53. Statement in Para Is not proper/is not complete.
54. Prayer portion differs with Para -1 with respect to reliefs prayed for.
55. Details of the case differs in the prayer portion with Para – 1.
56. Para – 1 and prayer portion may be confined to single prayer with respect to reliefs prayed for.
57. Prayer portion has not been formulated specifically with respect to reliefs prayed for.
58. Document is annexure / at page no. is not complete.
59. Enclosures to the FIR/complaint petition has not been filed.
60. Type copy of handwritten document in annexure/at page no. has not been filed.
61. Type copy of annexure/page no. Is not proper.
62. Type copy of annexure has not been certified to be true type copy.
63. Documents in other than Hindi/English language are not accompanied with duly certified to be true translated copies.
64. Page no./annexure no Are faint. Fresh and legible copy or duly certified to be true type copy is required to be filed.
65. Page no./Annexure no. are not at all legible. Fresh and legible copy is required to be filed.

66. Party position and court name on the heading/cage column/certification seal by the Copying Department is missing in the certified copy of document filed as annexure/impugned order/impugned judgment.
67. Authentication fee of Rswanting on annexure/impugned order/impugned judgment.
68. Petitioner company has not been represented through complete details of representative is missing.
69. Petition has not been tagged properly.
70. Document is annexure Is plain document.
71. Earlier moved statement is not proper as the computer data shows that the petitioner has earlier moved in this Hon'ble Court in the instant case.
72. Date of impugned order/judgment differs at different places in the impugned order/judgment.
73. Details of trial court judgment /order differs in the appellate/revision of court order/judgment.
74. In case petitioner is represented through power of attorney holder, certificate regarding submission of original power of attorney in the office of learned Registrar General with proper fee has to be filed.
75. Page no. of the second copy of the brief is somewhere faint.
76. Page no. of the impugned judgment is somewhere faint in second copy of brief.
77. Page no. of the third copy of brief is somewhere faint.
78. Page no of the impugned judgment is somewhere faint in third copy of brief.
79. Maintainability

B.A. (Regular Bail) Application

1. Pairvikar name is missing/is not proper in the presentation form.
2. Petitioner in Jail custody is missing on the heading of page no. 1.
3. Vakalatnama is not from jail custody.
4. Attestation of signature/thumb impression of the petitioner by the jail authority is not proper in Vakalatnama,
5. Details of the impugned order is missing/is not proper in the brief portion.
6. P.S. name/P.S. case no./G.R. no./S.T. noi/Complaint case no./prayer portion differs with FIR/impugned order/complaint petition.
7. Presiding officer name of the pending court has not been mentioned in Para – 1 and prayer portion.
8. Proper FIR has not been filed.
9. Enclosures of FIR has not been filed.
10. Certified copy of impugned order has not been filed.
11. A.Fee @ Rs 10/- per page has not been paid in the impugned order.
12. Impugned order is not complete.
13. Impugned order is not the rejection of bail order by the court of sessions.
14. Copy of FIR/complaint petition is plain document.
15. Photocopy of certified copy of FIR/complaint petition has not been filed.
16. P.S. name and P.S. case no./G.R. no./complaint case no. is missing in the opening part of impugned order.

A.B.A. (Anticipatory Bail Application)

1. Pairvikar name is missing /is not proper in the presentation form.
2. Court fee of Rs. 20/- has not been paid.
3. P.S. name /P.S. case no./G.R. no./S.T. no./Complaint case no. /pending court name in Para 1 and prayer portion differs with FIR/impugned order/complaint petition.
4. Presiding officer name of the pending court has not been mentioned in Para 1 and prayer portion.
5. Certified copy of FIR/complaint petition has not been filed with authentication fee.
6. Authentication fee @ Rs 10/- per page has not been paid on FIR/complaint petition.
7. Certified copy of proper FIR/complaint petition has not been filed.
8. Certified copy of impugned order has not been filed.
9. Authentication fee @ Rs 10/- per page has not been paid in impugned order.
10. Impugned order is not complete.
11. Impugned order is not the rejection of bail order passed by the court of sessions.
12. P.S. name and P.S. case no./G.R. no/Complaint case no. is missing in the opening part of the impugned order.
13. Certified copy of enclosures to impugned order/FIR has not been filed with A.Fee.

Cr. M.P. (Criminal Misc. Petition)

(A) Quashing matter:-

1. Certified copy of FIR/complaint petition has not been filed.
2. Certified copy of impugned order with A. Fee has not been filed.
3. Court fee of Rs 20/- has not been paid.
4. Details of case in Para – 1 and prayer portion differs with FIR /complaint petition/impugned order.
5. Certified copy of enclosures to FIR/complaint petition has not been filed with A.Fee.
6. A.Fee @ Rs 10/- per page has not been paid on FIR/complaint petition.
7. A.Fee @ Rs 10/- per page has not been paid in the impugned order.
8. Certified copy of trial court order has not been filed with A.fee.
9. At least photocopy of certified copy of trial court order has not been filed (where the order is not under challenge).
10. Impugned order is not proper as per the details given in Para – 1 and prayer portion.
11. Impugned order is not complete.
12. Whereby and whereunder clause is missing in Para -1.

(B) Restoration/Modification:-

1. Details of petitioner/opposite party differs with the original file.
2. Learned advocate in the through portion has not power in the original file.
3. Court Fee of Rs 20/- has not been paid.
4. Details of order is missing /is not proper in Para -1 and prayer portion.
5. Limitation petition has not been filed (in case of restoration of (Cr. Appeal/Cr. Rev./Cr. M.P. for SLP).
6. Court fee of Rs 20/- has not been paid in limitation petition.

7. No. of delay days is missing/is not proper in Para 1/prayer portion of the limitation petition.
8. Copy of the order has not been filed (in case of modification petition).
9. Petition is barred by limitation.

(C) Special Leave to Appeal:-

1. Court fee of Rs 20/- has not been paid.
2. Two additional copies of brief has not been filed.
3. Certified copy of impugned judgment has not been filed with A.Fee.
4. Impugned judgment is not complete.
5. Authentication fee @ Rs 10/- per page has not been paid in the impugned judgment.
6. Limitation petition has not been filed.
7. Court fee of Rs 20/- has not been paid in limitation petition.
8. No. of delay days is missing/is not proper in Para -1/prayer portion of limitation petition.
9. Petition is barred by limitation.
10. Accused persons who have been acquitted by the trial court have not been made opposite party.

Criminal Appeal – (Cr. Appeal)

1. Court fee of Rs 20/- has not been paid (in case appellant is on provisional bail).
2. Appellant in Jail custody is missing on the heading of page no. 1.
3. Certified copy of provisional bail order has not been filed with A.Fee.
4. Vakalatnama is not from jail custody.
5. Details of the impugned judgment is not proper in Para 1 aggrieved and prayer portion.
6. Conviction under sections and sentence thereunder is not proper/is missing in Para 1/prayer portion.
7. Aggrieved portion with grounds is missing.
8. Certified copy of impugned judgment/free copy of impugned judgment has not been filed.
9. Authentication fee @ Rs 10/- per page has not been paid in the impugned judgment.
10. Two additional copies of brief has not been filed.
11. Petition is barred by limitation.
12. Limitation petition has not been filed.
13. No of delay days differs in the limitation petition.
14. Court fee of Rs 20/- has not been paid in limitation petition.

Criminal Revision – (Cr. Rev.)

(A) Revision against appellate judgment:-

1. Certified copy of trial court judgment has not been filed with A.Fee.
2. A.Fee @ Rs 10/- per page has not been paid in the trial court judgment.
3. Trial court judgment is not complete.
4. Certified copy of appellate court judgment has not been filed.
5. A.Fee @ Rs 10/- per page has not been paid in the appellate court judgment.
6. Appellate court judgment is not complete.
7. Vakalatnama from jail custody or certified copy of surrender certificate has not been filed with A. Fee.
8. Details of trial court and appellate court judgment is not proper in Para 1/aggrieved/prayer portion.
9. Aggrieved portion with grounds has not been formulated.
10. Petition is barred by limitation.
11. Limitation petition has not been filed.
12. No. of delay days differs in the limitation petition.
13. Court fee of Rs 10/- has not been paid in limitation petitioner.
14. Court fee of Rs 100/- has not been paid (in case there is no substantive sentence after the appellate stage).

(B) Revision against final order:-

1. Certified copy of impugned order has not been filed with A.Fee.
2. Impugned order is not complete.

3. A.Fee @ Rs 10/- per page has not been paid in the impugned judgment.
4. Court fee of Rs 100/- has not been paid.
5. Details of trial court order is not proper in Para 1/aggrieved/prayer portion.
6. Aggrieved portion with grounds has not been formulated.
7. Statement whether the petitioner moved before the court of sessions for self same relief is missing (if the revision is against the magisterial order).
8. Petition is barred by limitation.
9. Limitation petition has not been filed.
10. No. of delay days differs in the limitation petition.
11. Court fee of Rs 20/- has not been paid in the limitation petition.

(C) Revision under the Juvenile Justice Act.:-

1. Photocopy of certified copy of FIR has not been filed.
2. FIR filed is not complete/not proper.
3. Certified copy of trial court order has not been filed with A.Fee.
4. Trial court order filed is not complete/not proper.
5. Certified copy of appellate court order has not been filed with A.fee.
6. Appellate court order is not proper/not complete.
7. A.Fee @ Rs 10/- per page has not been paid in the trial court/appellate court order.
8. Petitioner is in jail custody/in remand home is missing on the heading of page no. 1.
9. Details of trial court/appellate court order is not proper in Para 1/aggrieved/prayer portion.
10. Details of P.S. Case with pending court name is missing in Para 1 and prayer portion.

11. Aggrieved portion with grounds has not been formulated.
12. Petitioner (Juvenile) has not been represented through his natural guardian at page no. 1 and in Vakalatnama.
13. Vakalatnama is not from jail custody/remand home.
14. Natural guardian of the petitioner (juvenile) has not executed Vakalatnama.
15. Details of the natural guardian is missing at page no. 1/Vakalatnama.

(D) Revision under the family court act:-

1. Court fee of Rs 100/- has not been paid.
2. Certified copy of the impugned judgment has not been filed with A.Fee.
3. A.Fee @ Rs 10/- per page has not been paid in the impugned judgment.
4. Impugned judgment is not complete.
5. Details of the impugned judgment is not proper in Para 1/aggrieved/prayer portion.
6. Aggrieved portion with grounds has not been formulated.
7. Petition is barred by limitation.
8. Limitation petition has not been filed.
9. A.Fee of Rs 20/- has not been paid in the limitation petition.
10. No. of delay days differs in the limitation petition.
11. Minor petitioner has not been represented through his natural guardian.
12. Vakalatnama has not been executed by the natural guardian on behalf of the minor petitioner.

(E) Revision for Enhancement of sentence:-

1. Court fee of Rs 100/- has not been paid.

2. Certified copy of impugned judgment has not been filed with A.Fee.
3. A.Fee @ Rs 10/- per page has not been paid in the impugned judgment.
4. Impugned judgment is not complete.
5. Accused against whom enhancement of sentence has been sought has not been made opposite party.
6. Details of the impugned judgment is not proper in Para 1/aggrieved/prayer portion.
7. Two additional copies of brief has not been filed.
8. Aggrieved portion with grounds has not been formulated.
9. Petition is barred by limitation.
10. Limitation petition has not been filed.
11. Court fee of Rs 20/- has not been paid in the limitation petition.
12. No of delay days differs in the limitation petition.

(F) Revision against the appellate judgment of acquittal (in G.R. Case):-

1. Court fee of Rs 100/- has not been paid.
2. Certified copy of appellate court judgment has not been filed with A.Fee.
3. A.Fee @ Rs 10/- per page has not been paid in the appellate court judgment.
4. Appellate court judgment is not complete.
5. At least photocopy of certified copy of trial court judgment has not been filed.
6. A.Fee @ Rs 10/- has not been paid in the trial court judgment in case it is certified copy.
7. Details of the appellate court judgment and trial court judgment is not proper in Para 1/aggrieved/prayer portion.

8. Accused who has been acquitted by the appellate court, has not been made opposite party.
9. Petition is barred by limitation.
10. Limitation petition has not been filed.
11. Court fee of Rs 20/- has not been paid in the limitation petition.
12. No of delay days differs in the limitation petition.

Acquitted Appeal (in Complaint Case):-

1. Court fee of Rs 20/- has not been paid.
2. Copy of the impugned judgment has not been filed.
3. Copy of the impugned judgment is not complete.
4. A.Fee @ Rs 10/- has not been paid in case certified copy of impugned judgment is filed.
5. Copy of the order granting special leave to appeal has not been filed.
6. Details of the appellant/respondent differs with the original file (Cr. M.P.)
7. Details of the impugned judgment in Para -1 aggrieved and prayer portion is not proper.
8. Aggrieved portion with grounds has not been formulated.
9. Two more copies of brief has not been filed.
10. Petition is barred by limitation.
11. Limitation petition has not been filed.
12. Court fee of Rs 20/- has not been paid in limitation petition.
13. No. of delay days differs in the limitation petition.

Acquittal Appeal (by the State)

1. Court fee of Rs 20/- has not been paid.
2. Document relating to consent of A.G. has not been filed.
3. Certified copy of impugned judgment with A.Fee/free copy of impugned judgment has not been filed.
4. A.Fee @ Rs 10/- per page has not been paid in case certified copy of impugned judgment has been filed.
5. Impugned judgment is not complete.
6. Two more copies of brief has not been filed.
7. Details of the impugned judgment is not proper in Para 1/aggrieved/prayer portion.
8. Aggrieved portion with grounds has not been formulated.
9. Petition is barred by limitation.
10. Limitation petition has not been filed.
11. Court fee of Rs 20/- has not been paid in limitation petition.
12. No. of delay days differs in the limitation petition.

Criminal Writ Petition – W.P (Cr.)

1. Court fee of Rs 250/- has not been paid.
2. Court fee of Rs 500/- has not been paid in case writ petition is filed under both articles 226 and 227 of constitution of India.

3. Synopsis of case has not been filed in each copy of petition.
4. One additional copy of brief has not been filed.
5. Two additional copies of brief has not been filed in case writ of Habeas Corpus.
6. Certified copy of FIR/complaint petition has not been filed with A.Fee (in case quashing of entire proceeding is sought for).
7. Copy of FIR/complaint is not complete/enclosures has not been filed.
8. Certified copy of the impugned order has not been filed with A.Fee.
9. Impugned order is not complete.
10. A.Fee @ Rs 10/- per page has not been paid on FIR/complaint petition/impugned order.
11. Details of case is not proper in Para 1 and prayer portion.
12. Prayer portion has not been formulated specifically as per Para 1.

Contempt Case (Criminal) – Cont (Crl.)

1. State of Jharkhand has not been made party.
2. Certified copy of the order has not been filed with A.Fee.
3. A.Fee @ Rs 10/- per page has not been paid on the order.
4. Order sheet filed is not complete.
5. Opposite party is not by name.
6. Complete details of opposite party is missing.
7. Two additional copies of brief has not been filed.

Transfer Petition (Criminal) – Tr. Pet. (Cr.)

1. Court fee of Rs 20/- has not been paid.
2. Certified copy of the impugned order has not been filed with A.Fee.
3. A.Fee @ Rs 10/- per page has not been paid on impugned order.
4. Impugned order is not complete.
5. Document in support of the case under question has not been filed.

Interlocutory Application :- I.A.

1. Court fee of Rs 10/- has not been paid.
2. Copy has not been served to State of Jharkhand/retainer counsel of opposite party.
3. Cause title is not proper.
4. Appellant/petitioner in jail custody is missing on the heading.
5. Provision of law is not proper.
6. Party position differs with the original petition.
7. Address to the Hon'ble court is missing/is not proper.
8. Name and details of the deponent is not complete/not proper in affidavit.
9. Para of the affidavit is not proper.
10. Affidavit column has not been properly filled by the Oath Commissioner.
11. Identification/attestation by the advocate clerk is not proper/is missing in affidavit.
12. C.F.S. of Rs 5/- welfare stamp of Rs 2.50 has not been paid on affidavit.
13. No of delay days has not been stated in Para – 1/prayer portion.
14. No. of delay days is not proper in Para 1/prayer portion.

15. Statement in para is not complete/is not proper.
16. Through by the Ld. Advocate is missing at page no. 1/last page of brief.
17. Certificate by the Oath Commissioner is not proper at page no. 1.
18. Paragraph no. is not complete/is not proper in the brief portion.

Defects as per Judgment/Courts order

1. "Certified to be true" to be stated in type copies of annexure vide W.P. (S) No. 722 of 2015 (Hon'ble Mr.Justice Aparesh Kumar Singh).
2. S.C./S.T. (Prevention of Atrocities Act) not applicable upon accused being S.C./S.T. person vide B.A. 6880/19 (Hon'ble Mr.Justice B.B. Mangalmurti).
3. Second Appeal for the self same prayer is not maintainable before the same court vide Cr. Appeal (S.J.) No. 1030/18 (Hon'ble Mr.Justice Anil Kumar Choudhary).
4. Cause of action has arisen within the territorial jurisdiction of High Court of Jharkhand vide Gazette Notification dated 12.02.2016.
5. Report regarding "Missing page" vide B.A. 9059 of 2018.
6. Not to accept any petition in which the cause title is hand written in clumsy manner vide officer order no. 51/Accts dated 03.02.2018.
7. An accused person, cannot make an affidavit in his own case vide Addenda and corrigenda to the Patna High Court Rules 1916.
8. Statement of earlier moved petition to be stated in Para 2 vide Adm. Order NO. 3/2010 (L&C) dated 30.08.2010.
9. I.A. u/s 389 of Cr. P.C. Gazette Notification 10th February 2016.
10. Certified copy of FIR to be filed vide approval of office note.
11. One additional copy of Writ Petition – vide circular no. 1/Apptt dated 16.03.2004.

12. All endorsement in 1st copy must be made in 2nd copy also vide standing order no. 2 of 2004.
13. Exact relief to be incorporated in prayer portion vide Admn. Order no. 1/08 (L&C) dated 24.10.2008.
14. W.P. (Habeas Corpus) to be listed before D.B. vide notice Admn. Order No. 9/2004.
15. Never to accept the carbon copy of documents vide B.A. NO. 6573/2013.
16. Appeal filed by state no. I.A. for grant of leave 378(i)(b) is required.
17. Affidavit should not older than a week in bail matters vide Cr. Misc. No. 756 and 1120 of 1998 (R).
18. Petition u/s/ 227 Cr. PC for discharge is maintainable vide Cr. M.P. 539/2007.
19. 2nd Revision is barred u/s 397(3) of Cr.PC. (rather Cr.M.P. u/s 481 is available) vide W.P. (Cr.) 232/08 dated 18.03.2019.
20. Certified copy to be filed in Cr. M.P. u/s 482 Cr. PC.
21. Impleading Judicial Officers in Civil and Criminal cases be stopped. Vide standing order dated 25.03.2003 (Hon'ble S.C.)
22. Impugned order be paginated vide notice dated 19.03.2002.
23. Impugned order older than six months must mention correct stage of trial.
24. Complainant has to be made opposite party.
25. No revision application is maintainable against the order of ad-interim maintenance vide Cr. Rev – 546/09.
26. "Computerized presentation form for new filing" vide notice dated 04.01.2012.
27. Number of days of delay to be mentioned, in limitation matter.
28. Faint pages be not accepted ((Hon'ble The Chief Justice (17.06.2003))).
29. All petitions initiated by N.C.B. copies be served upon Assitt. Solicitor General representing Union of India and State of Jharkhand if state is party.

30. Clear those files in which registration/enrollment number is given by the advocate.
31. B.A., A.B.A., filed under prevention of corruption Act 1988, P.C. Act shall be mentioned.
32. Completed full description of parties to appear in cause title vide direction under sign. A.R. V – dated 01.10.2001.
33. Office is directed to enter the name of this Pairvikar and keep watch as to whether he is a professional Pairvikar vide A.B.A. 1108/2008 with B.A. 4509/2008.
34. Complete FIR to be filed. Vide Cr. M.P. – 459/2016.
35. Appeal against order of Acquittal is to be nomenclatured as Acquittal Appeal office order 755/Acctts dated 15.12.2017.
36. Henceforth all hand written documents (both certified or uncertified) should be accompanied by a typed copy of the same. Vide Cr. M.P. 921/16 dated 22.02.2017.
37. Manuscript copies of orders of the court below are to be accompanied with typed copies vide dated 01.04.2004 ((Hon'ble P.K. Balasubramanyan, C.J)).
38. Appeal u/s 372 leave u/s 378(3) required Hon'ble Supreme Court – Cr. Appeal No – 1315 of 2015 arising out of SLP No. 7954/14.
39. Advocate Clerk Association seal must – vide notice dated 13.06.2017 of W.P (PIL) No. 3347/14 dated 10.05.2017.
40. Age of petitioners mandatory – vide notice dated 18.01.2018.
41. Victims be impleaded as respondents vide office order no. 59/Acctts. Dated 08.02.2018.
42. I.A. for seeking leave to Appeal u/s 378 (b) vide Cr. M.P. (D.B) – 321 of 2018 dated 17.04.2018.
43. I.D. of Pairvikar vide officer order 452/Accts dated 20.08.2018.
44. Union of India through C.B.I. in place of Jharkhand through C.B.I. vide office order 652/Acctts dated 27.11.2018.

Verbal Direction to Criminal S.R. Section

1. /Enclosure it mentioned in an annexure, it must be there in annexure – vide Cr. M.P. 459/16 dated 18.03.2017 as directed by Hon'ble Mr. Justice Ananda Sen.
2. Stamp Reporting to be done without Affidavit it filed through JHALSA as directed by Hon'ble Mr. Justice D.N. Patel (ACJ)/
3. At least photocopy of FIR in Cr. Revision and Cr. M.P. – by Hon'ble Mr. Justice Rongon Mukhopadhyay.
4. Execution of Juvenile from remand home/jail in addition to guardians Vakalatnama - Hon'ble Mr. Justice R.K. Merathia.
5. Para – 2 correction to be carried out by way of S.A. - by Hon'ble Mr. Justice Anubha Rawat.
6. Advocate Association welfare stamp Rs 5/- and advocate clerk association welfare stamp Rs 10/- on back of Vakalatnama – by order.
7. 9 point in a seal.

S.J./D.B.

In time

Limitation expired on.....

3. Court Fee.....

4. Authentication fee due on the copy

Trial Court Judgement Rs.....

Appellate Court Judgement Rs.....

5. (a) Copy of trial court judgement.....

(b) Copy of appellate court judgement.....

(c) Second Copy of Petition.....

(d) Receipt showing service on A.G.....

(e) Vak property stamped
executed and accepted.....

3. (a) Cause title.....

(b) Provision of law.....

7. Intimation regarding surrender of
Petitioner.....

4. Particulars as required by Rule 140 (i)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules, 2001.....

Other defects.....